

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 118

IA No. 245/2024
in
CP (IB) No. 255(CH)2018
(Admitted)

IN THE MATTER OF:

DMS Petrochemicals Pvt. Ltd.

...Petitioner

Vs.

Jammu & Kashmir Bank Ltd.

...Respondent

Under Section: 10, 60(5), IBC 2016

Order delivered on 08.05.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Ms. Ramneek Kaur, Advocate, Proxy for
Mr. Pulkit Goyal, Advocate
For the RP in Person: Mr. Chand Ji Tiku
For the Respondent: None

ORDER

IA No. 245/2024

The present application has been filed under Section 60(5) of the Code. Last opportunity is granted to Ld. Counsel for the respondent for filing reply. Let the same be filed within one week with a copy in advance to the counsel opposite failing which right to file the reply will be forfeited. Interim order to continue till the next date of hearing. List on 11.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)
Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)